

12 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER EXPORT (QUALITY CONTROL AND INSPECTION) ACT

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND CIVIL SUPPLIES AND CO-OPERATION (SHRI ARIF BEG) : I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:—

(1) The Export of Steel Tubes (Quality Control and Inspection) Amendment Rules, 1978, published in Notification No. S.O. 2603 in Gazette of India dated the 9th September, 1978.

(2) The Export (Quality Control and Inspection) Amendment Rules, 1978, published in Notification No. S.O. 2745 in Gazette of India dated the 23rd September, 1978.

(3) The Export (Quality Control and Inspection) Second Amendment Rules, 1978, published in Notification No. S.O. 2865 in Gazette of India dated the 30th September, 1978.

(4) The Export of Cast Iron Soil Pipes and Fittings (Inspection) Amendment Rules, 1978, published in Notification No. S.O. 2866 in Gazette of India dated the 30th September, 1978.

(5) The Export of Enamel wares (Inspection) Rules, 1978, published in Notification No. S.O. 2910 in Gazette of India dated the 30th September, 1978.

(6) The Export of Valves (Inspection) Rules, 1978, published in Notification No. S.O. 3094 in Gazette of India dated the 28th October, 1978. [Placed in Library. See No. LT-2940/78].

NOTIFICATION UNDER ESSENTIAL COMMODITIES ACT RESCINDING REFINED GROUNDNUT OIL (REGULATION OF REFINING AND PRICE) CONTROL ORDER, 1977

SHRI ARIF BEG : On behalf of Shri Krishna Kumar Goyal, I beg to lay on the Table a copy of Notification No. S.O. 669(E) (Hindi and English versions) published in Gazette of India dated the 18th November, 1978 rescinding the Refined Groundnut Oil (Regulation of Refining and Price) Control Order, 1977 published in Notification No. S.O. 602(E) dated the 1st August, 1977, under sub-section (5) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-2941/78].

ANNUAL REPORTS AND AUDITED ACCOUNTS OF AGRICULTURAL REFINANCE AND DEVELOPMENT CORPORATION, BOMBAY FOR YEAR ENDING 30TH JUNE, 1978, LIFE INSURANCE CORPORATION OF INDIA FOR YEAR ENDING 31ST MARCH, 1978 AND INDUSTRIAL DEVELOPMENT BANK OF INDIA FOR THE YEAR ENDING 30TH JUNE, 1978.

THE MINISTER OF FINANCE (SHRI H. M. PATEL) : On behalf of Shri Zulfikarulla, I beg to lay on the Table:—

(1) A copy of the Annual Report (Hindi and English versions) of the Agricultural Refinance and Development Corporation Bombay for the year ended the 30th June, 1978 along with the Audited Accounts, under sub-section (2) of section 32 of the Agricultural Refinance and Development Corporation Act, 1963. [Placed in Library. See No. LT-2942/78].

(2) A copy of the Annual Report (Hindi and English versions) of the Life Insurance Corporation of India for the year ended the 31st March, 1978 along with the Audited Accounts under section 29 of the Life Insurance Corporation Act, 1956. [Placed in Library. See No. LT-2943/78].

(3) A copy of the Annual Report (Hindi and English versions) of the Industrial Development Bank of India together with the Audited Accounts of the General Fund and the Development Assistance Fund for the year ended the 30th June, 1978 under sub-section (5) of section 18 and sub-section (5) of section 23 of the Industrial Development Bank of India Act, 1964. [Placed in Library. See No. LT-2944/78].

NOTIFICATIONS UNDER CUSTOMS ACT, CENTRAL EXCISES AND SALT ACT, FINANCE (No. 2) ACT, AND INCOME-TAX ACT

SHRI H. M. PATEL: On behalf of Shri Zulfiquarulla, I beg also to lay on the Table:—

(4) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—

(i) G.S.R. 509(E) published in Gazette of India dated the 25th October, 1978 together with an explanatory memorandum declaring copper, zinc and lead as deemed to be imported materials for the purpose of granting drawback under section 75.

(ii) G.S.R. 521(E) published in Gazette of India dated the 30th October, 1978 together with an explanatory memorandum regarding revised rate of exchange for conversion of Danish Kroners into Indian Currency or *vice-versa*.

(iii) G.S.R. 523(E) published in Gazette of India dated the 1st November, 1978 together with an explanatory memorandum regarding revised rate of exchange for conversion of Pound Sterling into Indian currency or *vice-versa*.

(iv) G.S.R. 524(E) published in Gazette of India dated the 1st

November, 1978, together with an explanatory memorandum regarding revised rate of exchange for conversions of Austrian Schillings into Indian currency or *vice-versa*.

(v) G.S.R. 553(E) published in Gazette of India dated the 15th November, 1978 together with an explanatory memorandum regarding revised rates of exchange for conversion of Malaysian Dollars, Norwegian Kroners and Swedish Kroners into Indian currency or *vice-versa*.

(vi) G.S.R. 555(E) published in Gazette of India dated the 16th November, 1978 together with an explanatory memorandum exempting calcium Ammonium Nitrate, imported for use as manure from whole of the basic customs duty.

(vii) G.S.R. 558(E) published in Gazette of India dated the 18th November, 1978 together with an explanatory memorandum exempting Angora Rabbits and Ducklings imported for breeding purposes from whole of the basic and auxiliary duties of Customs.

(viii) G.S.R. 559(E) published in Gazette of India dated the 20th November, 1978 together with an explanatory memorandum regarding revised rates of exchange for conversion of Pound Sterling into Indian currency or *vice-versa*. [Placed in Library. See No. LT-2945/78].

(5) A copy of the Central Excise (Fifteenth Amendment) Rules, 1978 (Hindi and English versions) published in Notification No. G.S.R. 1358 in Gazette of India dated the 18th November, 1978, under section 38 of the Central Excises and Salt Act, 1944. [Placed in Library. See No. LT-2946/78]

(6) A copy of Notification No. G.S.R. 472(E) (Hindi and English)